

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-283/ND/2020**

**IN THE MATTER OF:**

**M/s. Kapila Colours Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Samtex Desing Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 11.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C.**

**:Mr. Dinesh Doshi,  
Advocate**

**For the Respondent/ Corporate-debtor**

**:Mr. Aniruddha  
Deshmukh, Advocate**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. Counsel for the operational-creditor has submitted that fresh "Vakalatnama" has been filed by correcting the date and the same is taken on record. Advocate Mr. Anirudh who has appeared on behalf of the corporate-debtor offered to file "Vakalatnama" within 3 days, and reply within 10 days. Post the matter to 03.03.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**